

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **22.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : State Bank of India
Vs
Hotel Milestonnez India Pvt. Ltd.

MAIN PETITION NUMBER : CP(IB)/243(CHE)/2021
(IA/MA) APPLICATION NUMBERS

IA/93(CHE)/2023, IA/1601(CHE)/2022

COMMON ORDER

IA/93(CHE)/2023

Present: Ms. Jayanthi K. Shah, Ld. Counsel for the Applicant/RP.
Shri. Amier Hamsa Ali Abbas Rawther, RP in person.
Ms. V. Kalpana, Ld. Counsel for the Respondent No. 1 & 2.
Shri. B. Sarath Babu, Ld. Counsel for Respondent No.3.

File taken up today as 19.04.2024 was declared holiday on account of elections.

Right of Respondent No. 1 & 2 already closed vide order dated 19.02.2024.

Reply of Respondent No. 3 is on record.

Ld. Counsel for the Applicant states that she has not to file any rejoinder to the reply filed by Respondent No.3.

Pleadings are complete.

List the application for hearing on **20.06.2024**.

IA/1601(CHE)/2022

Present: Ms. Jayanthi K. Shah, Ld. Counsel for the Applicant/RP.

Shri. Amier Hamsa Ali Abbas Rawther, RP in person.
Ms. V. Kalpana, Ld. Counsel for the Respondent No. 1 & 2.
Shri. B. Sarath Babu, Ld. Counsel for Respondent No.3.

Reply of Respondent No. 1 & 2 already on record.

Reply of Respondent No. 3 is on record.

Ld. Counsel for the Applicant seeks and is granted two weeks time to file rejoinder.

Pleadings be completed before the date fixed.

List the application for hearing on **20.06.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs